

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 12TH DAY OF MARCH, 2003

Original Application No. 226 of 2003

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

Bhanwar Singh, son of late Chhedi lal  
R/o village & post office Puramufti  
Rehsil Sadar, district Allahabad.

... Applicant

(By Adv: Shri K.M.Tripathi)

Versus

1. Union of India through  
Secretary, Ministry of Defence  
New Delhi.
2. Personal Officer(C), Ordnance  
Depot, Fort, Allahabad.
3. Commandant, Ordnance Depot,  
Fort, Allahabad.

... Respondents

(By Adv: Shri V.K.Pandey)

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

By this application u/s 19 of A.T.Act 1985, applicant has challenged the order dated 15.3.02(Annexure 1) by which applicant has been advised to submit a fresh application with certain extra information regarding position of family pension and members in the family and current status of employment of dependents. Learned counsel for the applicant submits that fresh application has been submitted but it has not been mentioned in the OA.

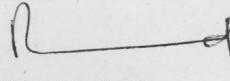
Considering this aspect and also the delay involved, this OA is disposed of finally with a direction to respondent no.2 to consider and decide the application of



..p<sub>2</sub>

:: 2 ::

of the applicant within a period of three months from the date a copy of this order is filed. No order as to costs.

  
VICE CHAIRMAN

Dated: 12th march, 2003

Uv/